## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:2589 ANSWERED ON:10.03.2000 AMENDMENT TO BANKING REGULATION ACT,1934 Y.S. VIVEKANANDA REDDY

## Will the Minister of FINANCE be pleased to state:

- (a) whether Indian Banks Association has taken up with the Reserve Bank of Indiathe issue of speeding up the amendment to Banking Regulation Act, 1934;
- (b) if so, whether according to the agreement reached IBA list of defaulters will have made public; and
- (c) the time by which the legislation in this regard is likely to be introduced?

## **Answer**

The MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALA SAHEB VIKHE PATH):

- (a) Indian Bank's Association has reported that it has not taken up with the Reserve Bankof India the issue of speeding up the amendment to Banking Regulation act, 1949.
- (b) and (c) Do not arise.